

(19)

**F. No. 13-75/ CESTAT/CPIO-ND/RP/2018**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 13-75/2018**

Subject: Information under Right to Information Act 2005.

Sir/Madam,

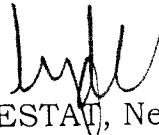
Please refer to your RTI application No. 10722 dated 26.11.2018, received in this office on 27.11.2018, under RTI Act, 2005 the information received from **Dy. Registrar, (Customs & ST Branch)** containing 43 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 43x02 = 86 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

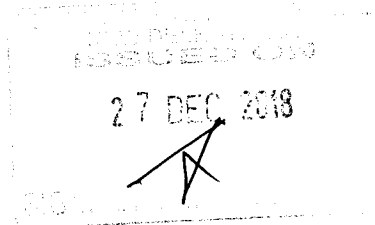
1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
CPIO  
CESTAT, New Delhi  
Date: 26.12.2018

To,

Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003



(18)

**Customs, ST & Anti Dumping Branch  
(CESTAT, Delhi)**

**CPIO I. D. No. 13-75/2018**

**Dated: 26.12.2018**

Subject: RTI application No. RTI/P-195/10722/2018 dated 26.11.2018 filed by Sh. R.K. Jain (CPIO ID No. 13-75/2018 dated 27.11.2018)

Sir,

With reference to the above RTI application, the Point-wise reply relating to the Appeal Branch is as under:-

**Points:**

**4(A & B):** In this regard, it is informed that no such information has been maintained by the Appeal Branch. However, after the expiry of the period of 04 months or 06 months either directly by the concerned Hon'ble Member or through the Hon'ble Registrar permission are/was being sought from the Hon'ble President and the same may be collected from the available Judicial Record maintained in the Office of the Hon'ble Registrar i.e. P.A. The required information may also be gathered from the SPS/PA to the concerned Hon'ble Member.

In this regard, in compliance of the Hon'ble CIC order dated 19.09.2017 the Hon'ble Registrar, CESTAT, Delhi vide circular No. F. No. 01(05)/Circular/CESTAT/2017 dated 01.11.2018 has requested to the Hon'ble Members to send their request for seeking permission of the Hon'ble President under Order No. 04/2009 dated 17.07.2009 amended by Order No. 01/2010 dated 06.01.2010 to the Registrar for maintaining the information in an uniform manner (copy enclosed- 01 Page).

**4(C):** In this regard it is informed that no such details of have been maintained by the Appeal Branch.

**4(D):** In this regard it is inform that the details of Order which are Pronounced/Reserved with each Member posted at New Delhi, may be collected from the concerned SPS/PA to the Hon'ble Members.

Moreover, the information relating to reserved orders maintained by the concerned Court Master of Appeal Branch is enclosed herewith consisting of 43 w.e.f 01.01.2018 to till date.

CPIO is requested to transmit the same to the applicant.

Encl: A/a

*A.C*  
*26/12/18*  
*Customs Branch*

*Mohinder Singh*  
26/12/18  
Mohinder Singh  
Dy. Registrar

To:

CPIO, CESTAT, Delhi

(7)

**F. No. 13-75/ CESTAT/CPIO-ND/RP/2018**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 13-75/2018**

Subject: Information under Right to Information Act 2005.

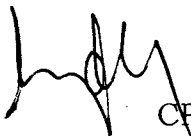
Sir/Madam,

Please refer to your RTI application No. 10722 dated 26.11.2018, received in this office on 27.11.2018, under RTI Act, 2005 the information received from **Dy. Registrar, (Excise & SM Branch)** containing 20+17= 37 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 37x02 = 74 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.


**Note:**

1. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
CPIO  
CESTAT, New Delhi  
Date: 20.12.2018

To,

Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003



20 DEC 2018  


(18)

**SM Appeal Branch  
(CESTAT, Delhi)**

**CPIO I. D. No. 13-75/2018  
Dated: 19.12.2018**

Subject: RTI application No. RTI/P-195/10722/2018 dated 26.11.2018 filed by Sh. R.K. Jain (CPIO ID No. 13-75/2018 dated 27.11.2018)

Sir,

With reference to the above RTI application, the Point-wise reply relating to the Appeal Branch is as under:-

**Points:**

**4(A & B):** In this regard, it is informed that no such information has been maintained by the Appeal Branch. However, after the expiry of the period of 04 months or 06 months either directly by the concerned Hon'ble Member or through the Hon'ble Registrar permission are/was being sought from the Hon'ble President and the same may be collected from the available Judicial Record maintained in the Office of the Hon'ble Registrar i.e. P.A. The required information may also be gathered from the SPS/PA to the concerned Hon'ble Member.

In this regard, in compliance of the Hon'ble CIC order dated 19.09.2017 the Hon'ble Registrar, CESTAT, Delhi vide circular No. F. No. 01(05)/Circular/CESTAT/2017 dated 01.11.2018 has requested to the Hon'ble Members to send their request for seeking permission of the Hon'ble President under Order No. 04/2009 dated 17.07.2009 amended by Order No. 01/2010 dated 06.01.2010 to the Registrar for maintaining the information in an uniform manner (copy enclosed- 01 Page).

**4(C):** In this regard it is informed that no such details of have been maintained by the Appeal Branch.

**4(D):** In this regard it is inform that the details of Order which are Pronounced/Reserved with each Member posted at New Delhi, may be collected from the concerned SPS/PA to the Hon'ble Members.

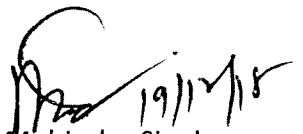
Moreover, the information relating to reserved orders maintained by the concerned Court Master of Appeal Branch is enclosed herewith consisting of **14 pages** w.e.f 01.01.2018 to till date.

CPIO is requested to transmit the same to the applicant.

Encl: A/a

To:

CPIO, CESTAT, Delhi

  
19/12/18  
Mohinder Singh  
Dy. Registrar

(15)

**Excise Appeal Branch  
(CESTAT, Delhi)**

**CPIO I. D. No. 13-75/2018**

**Dated: 19.12.2018**

Subject: RTI application No. RTI/P-195/10722/2018 dated 26.11.2018 filed by Sh. R.K. Jain (CPIO ID No. 13-75/2018 dated 27.11.2018)

Sir,

With reference to the above RTI application, the Point-wise reply relating to the Appeal Branch is as under:-

**Points:**

**4(A & B):** In this regard, it is informed that no such information has been maintained by the Appeal Branch. However, after the expiry of the period of 04 months or 06 months either directly by the concerned Hon'ble Member or through the Hon'ble Registrar permission are/was being sought from the Hon'ble President and the same may be collected from the available Judicial Record maintained in the Office of the Hon'ble Registrar i.e. P.A. The required information may also be gathered from the SPS/PA to the concerned Hon'ble Member.

In this regard, in compliance of the Hon'ble CIC order dated 19.09.2017 the Hon'ble Registrar, CESTAT, Delhi vide circular No. F. No. 01(05)/Circular/CESTAT/2017 dated 01.11.2018 has requested to the Hon'ble Members to send their request for seeking permission of the Hon'ble President under Order No. 04/2009 dated 17.07.2009 amended by Order No. 01/2010 dated 06.01.2010 to the Registrar for maintaining the information in an uniform manner (copy enclosed- 01 Page).


**4(C):** In this regard it is informed that no such details of have been maintained by the Appeal Branch.

**4(D):** In this regard it is inform that the details of Order which are Pronounced/Reserved with each Member posted at New Delhi, may be collected from the concerned SPS/PA to the Hon'ble Members.

Moreover, the information relating to reserved orders maintained by the concerned Court Master of Appeal Branch is enclosed herewith consisting of 20 w.e.f 01.01.2018 to till date.

CPIO is requested to transmit the same to the applicant.

Encl: A/a

  
H.C.  
Excise Branch.

  
Mohinder Singh  
Dy. Registrar

To:

CPIO, CESTAT, Delhi

(14)

**F. No. 13-75/ CESTAT/CPIO-ND/RP/2018**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 13-75/2018**

Subject: Information under Right to Information Act 2005.

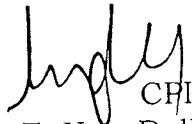
Sir/Madam,

Please refer to your RTI application No. 10722 dated 26.11.2018, received in this office on 27.11.2018, under RTI Act, 2005 the information received from **SPS to Hon'ble President and SPS/PA to M(T-BK)** containing 01+02=03 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 01 x 02 = 02 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
CPIO  
CESTAT, New Delhi  
Date: 13.12.2018

To,

Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003

9/4



13

**CUSTOMS, EXCISE AND SERVICE TAX  
APPELLATE TRIBUNAL  
NEW DELHI**

To

The CPIO  
Customs, Excise & Service Tax  
Appellate Tribunal  
New Delhi.

Dated:12.12.2018

Sir,

Please refer to your letter F. No. 13-75/ CESTAT/CPIO-ND/VPP/2018 dated 16.11.2018 ID 13-75/2018. (RTI application No. RTI/P-195/10722/2018 dated 26.11.2018).

2. Information sought in para 4(A), (B) may be treated as Nil.
3. Point (C) is not related to the office of Member(Technical)
4. As regards point (D) orders which are pending for delivery/pronouncement as on 25.11.2018 for a period of more than 60 days, list is enclosed.

*Tejashm*  
*12/12/18*  
PA to Member(T)  
Shri Bijay Kumar

Encl: 01 Page



**Details of Order Reserve Pending with Shri Bijay Kumar, Member (Technical)**

1.	C/51025/2018	Container Corporation of India vs. CCE, Jaipur-I	2.8.2018	Bijay Kumar/ Rachna Gupta
2.	C/56846/2013	Indus Chemtex Ltd. Vs. CC, New Delhi	2.8.2018	Bijay Kumar/ Rachna Gupta
3.	C/51629/2018	HLPL Global Logistic P. Ltd.vs. CCE, Jaipur	28.8.2018	Anil Choudhary/Bijay Kumar

**Details of DOTF pending with Shri Bijay Kumar, Member(Technical)**

1.	E/51477/2018-DB	Liyod Installation India Ltd. vs. CGST, CE, Ujjain	7.08.2018	Anil Choudhary/ Bijay Kumar
2.	ST/53287/2014-DB	Amber Electrolite vs. CCE Delhi-1	24.08.2018	Bijay Kumar/ Rachna Gupta



(11)

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**NEW DELHI**

11.12.2018

SUB : RTI REPLY TO CPIO ID NO. 13-75/2018

This is with reference to your communication F.No. 13-75/CESTAT/CPIO-ND/RP/2018 dated 27.11.2018 for furnishing information under the RTI Act, 2005, which is as under :

(A)-(D)	Desired information do not pertain to the O/o Hon'ble President.
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*11/12/18*  
SPS TO HON'BLE PRESIDENT

**CPIO**

**Reminder**

**F. No. 13-75/ CESTAT/CPIO-ND/RP/2018**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**


**CPIO ID No. 13-75/2018**

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to the RTI application No. 10722 dated 26.11.2018, received in this office on 27.11.2018, under RTI Act, 2005 and CPIO ID **No13-72/2018**. The requisite information was called for from you, the same have not been provided by you till date despite of CPIO's letters 27.11.2018 issued to you as deemed CPIO.

You are again requested to please provide the information **immediately** failing which you will be responsible for any action or penal action imposed by the First Appellate Authority or the Central Information Commission.

  
CPIO  
CESTAT, New Delhi  
Date: 11.12.2018

To:


1. SPS to Hon'ble President,
2. SPS to Hon'ble Mr. Bijay Kumar, Member (Technical)
3. Dy. Registrar, Customs/Excise/SM Branch.

Copy to: (For Information)

Sh. R.K. Jain  
1512-E, Bhisim Pitamah Marg,  
Wazir Nagar, New Delhi-110003



  
11/12/18

  
- Keyash  
11/12/18

  
11.12.18

(A)

**F. No. 13-75/ CESTAT/CPIO-ND/RP/2018**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 13-75/2018**

Subject: Information under Right to Information Act 2005.

Sir/Madam,

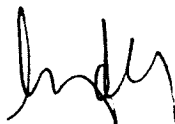
Please refer to your RTI application No. 10722 dated 26.11.2018, received in this office on 27.11.2018, under RTI Act, 2005 the information received from **SPS to M(J-AC), SPS to M(J-RG), SPS to M(J-CLM)**, containing 05+01+02=8 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 07 x 02 = 14 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

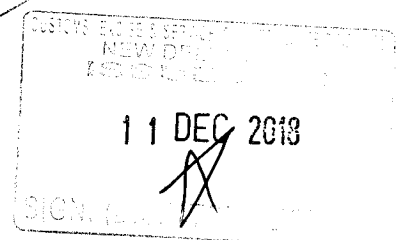
1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
CPIO  
CESTAT, New Delhi  
Date: 11.12.2018

To,

Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003



(1)

**CUSTOMS, EXCISE AND SERVICE TAX  
APPELLATE TRIBUNAL  
NEW DELHI**

To

The CPIO  
Customs, Excise & Service Tax  
Appellate Tribunal,  
New Delhi.

Dated: 07.12.2018

Sir,

Please refer to your letter F.No. 13-75 / CESTAT/ CPIO-ND/  
VPP/2018 dated 26.11.2018 ID 13-75/2018. (RTI application No.  
RTI/P-195/10722/2018 dt 26.11.2018).

2. Information sought in para 4(A), (B) & (C) may be treated as  
Nil.

3. As regards point (D) orders which are pending for delivery/  
pronouncement as on 25.11.2018 for a period of more than 60 days,  
list is enclosed.

*Encl:- 02 Pages*

*Seema Sadana*  
( Seema Sadana )  
SPS to M(T-CLM)

7

Dated:07.12.2018

Sub: Information sought under RTI Act, 2005.

Ref: RTI Application No.RTI/P-195/10722/2018 dt.26.11.2018

Sir,

Please refer to your letter No.I.D.No.13-75/2018 dated 27.11.2018 in respect of information sought under RTI Application No.RTI/P-195/10722/2018 dated 26.11.2018.

2. With reference to the information called for under Para-4 (A) to (D) of the RTI Application, the replies for the same are as under:-

- (i) With reference to information sought under Col.4(A), the same is nil.
- (ii) With regard to information sought under Col.4 (B ), the list is attached herewith.
- (iii) In response to the information sought under Col.4(C), the same is nil.
- (iv) In response to the information sought under Col.4(D), the list is enclosed herewith.

Thanking you,

Yours faithfully,

  
19/12/18

Sr. P.S. to Hon'ble Shri Anil Choudhary,  
Member (Judicial)

**CPIO, CESTAT, New Delhi.**

Encl.:- As above.

05 Pages

(6)

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**West Block-2, R.K. Puram, New Delhi-110066.**

Dated: 06.12.2018

Sub: Information sought under RTI Act, 2005. &  
Reply of RTI Application No.10722/2018 dated 26.11.2018

Ref: **CPIO ID No.13-75/2018 dated 27.11.2018**

In answer to the information sought from Office of Mrs. Rachna Gupta, Hon'ble Member (J) under Para-4 of the RTI Application dated 26.11.2018 forwarded by the CPIO, the replies in respect of Para 4(A) to (D) are as under:-

4 (A) & (B) is Nil

(C) It is not related to the office of Hon'ble Member (J).

(D) We have already submitted the list of pending cases with Hon'ble Member (J) on 28.11.2018 in reply to RTI Application No. 10707/2018 dated 08.11.2018.

Sr. P.S. to Member (Judicial)  
Mrs. Rachna Gupta

CPIO , CESTAT, NEW DELHI.

(5)

**F. No. 13-75/ CESTAT/CPIO-ND/RP/2018**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 13-75/2018**

Subject: Information under Right to Information Act 2005.

Sir/Madam,

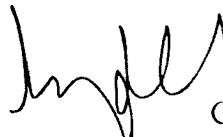
Please refer to your RTI application No. 10722 dated 26.11.2018, received in this office on 27.11.2018, under RTI Act, 2005 the information received from **The Registrar**, containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

**Note:**

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

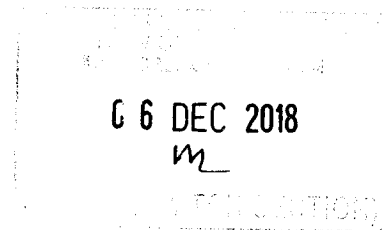
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
CPIO  
CESTAT, New Delhi  
Date: 06.12.2018

To,

Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003

o/c



(12)

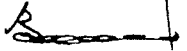
Customs Excise & Service Tax Appellate Tribunal  
West Block No.2, R.K. Puram, New Delhi - 66

Dated : 05.12.2018  
CPIO I.D. No. 13-75/2018

Sub: Information under the RTI Act, 2005 - reg.

With reference to the RTI application no. RTI P-195/10722/18 dated 26.11.2018 filed by Shri R.K. Jain in CPIO I.D. No. 13-75/2018, the relevant information pertaining to Registrar office is as under :

- (A - C) No such case has come to the knowledge in Registrar's office. Whenever a request received from any Member/ Members requesting for permission for pronouncement of order, the same is placed before the Hon'ble President for approval and the decision of Hon'ble President is then conveyed to the Members accordingly. The request received from the Members for pronouncement of order is dealt in the Judicial File. The copy of the note-sheets and correspondences of the file has already been provided to the applicant in CPIO I.D. No. 13-65/2018.
- (D) Does not pertain to Registrar office. The information may be obtained from the concerned Members.

  
Registrar

To

CPIO, CESTAT, New Delhi



(3)

**F. No. 13-75/CESTAT/CPIO/ND-RP/2018**  
**Customs, Excise and Service Tax Appellate Tribunal**  
**West Block No. 2, R.K. Puram, New Delhi-110 066**

**CPIO ID No. 13-75/2018**

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. R. K. Jain (No. 10722 dated 26.11.2018) received in this office on 27.11.2018, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-75/2018(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 10.12.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

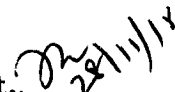
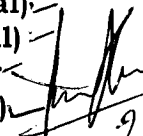

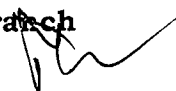
**Note:-**

- 1. If the information is not available with your section or you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.**

Encl: As above.


  
CPIO  
CESTAT New Delhi  
Date: 27.11.2018


For Compliance to:

1. SPS to Hon'ble President,  28/11/18
2. SPS to Hon'ble Mr. Anil Choudhary, Member (Judicial) ✓
3. SPS to Hon'ble Mrs. Rachna Gupta, Member (Judicial) ✓
- 28-11-18 4. SPS to Hon'ble Mr. C. L. Mahar, Member (Technical) ✓ 
5. SPS to Hon'ble Mr. Bijay Kumar, Member (Technical) ✓  28/11/18
6. PA to the Registrar ✓
7. Dy. Registrar, Customs/Excise/SM Branch 

Copy to: (For Information)

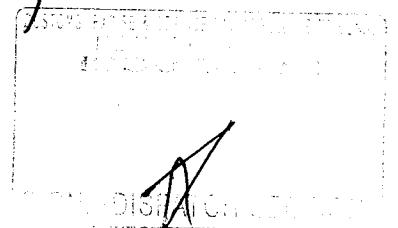
Sh. R.K. Jain  
1512-B, Bhisim Pitamah Marg,  
Wazir Nagar, New Delhi-110003

  
28/11/18

  
28/11/18

  
28/11/18

  
28/11/18



GPIO

**Application under Section 6 of the Right to Information Act, 2005**

Ref. No. : RTI/P-195/10722/18  
Dated : 26-11-2018

2

3840/9/2018  
27/11/18

IO ⇒ 13-75/2018

CPIO & Asst. Registrar  
Customs Excise & Service Tax Appellate Tribunal,  
West Block 2, R.K.Puram,  
New Delhi - 110066

Customs, Excise & Service Tax  
Appellate Tribunal  
27 NOV 2018  
West Block No. 2, R.K. Puram,  
New Delhi-110066

27/11

1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	<p>(A) Please provide details of the cases in which the order has been passed/issued by any Member of the CESTAT beyond a period of 4 months/6 months of the hearing, without the permission of the Hon'ble President as required under Order No. 4 of 2009. Please also provide the name of the parties, Appeal Nos. and the date of final hearing and date of pronouncement of order with a copy thereof along with composition of the Bench.</p> <p>(B) Please provide details of cases in which orders have not been delivered / pronounced within six months of conclusion of hearing and no written permission of the President, CESTAT, has been sought. This information may be provided for hearings concluded on or after 1-1-2017. Please also provide details of name of person responsible for not bringing such non-compliance to notice of Hon'ble President, CESTAT. This information may also be provided in relation to cases where gist of orders was pronounced on conclusion of hearing but decision was to be delivered / pronounced subsequently.</p> <p>(C) Please provide details of cases of non-compliance of Order No. 4 of 2009, which has been brought to notice of President, CESTAT, from 1-1-2017 till date, by Registrar, CESTAT and Dy. Registrar-/Assistant Registrar and PS to the Members.</p>

Mr. Rajinder  
C.P. 1-0  
27/11

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		<p>Please provide relevant file numbers in which such matter is dealt with and action taken in the matter. Please also provide copies of relevant documents and note-sheets.</p> <p>(D) Please provide details of orders which are pending for delivery/pronouncement with each of the Members posted at Delhi as on 25-11-2018 for a period of more than 60 days.</p> <p><b>NOTE: (1) Please provide pointwise information /response for each of above points.</b></p> <p><b>(2) Please do not deny information on any technical ground or on the ground of non - maintainability or non-availability of information, as such information has earlier been provided to me and others and is required to be maintained as per Order No. 4 of 2009 read with provisions of Judicial Manual.</b></p> <p><b>(3) The above information is also held by the Registrar, CESTAT, Dy. Registrar/Assistant Registrar (Customs &amp; Service Tax Bench), Assistant Registrar (Central Excise Bench) and Assistant Registrars (Single Member Bench) as well as by the Office of the Hon'ble Members, therefore, this application may also be forwarded to them or otherwise Appealable Order may be passed in this issue.</b></p> <p><b>(4) The above information may also be provided for retired/transferred Members</b></p>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 44F 081087 for Rs. 10 towards payment of fee is enclosed herewith.	
7.	As per Section 7 of the RTI Act, 2005 information is to be provided <b>within 30 days of the Application.</b>	



Signature of Applicant  
Telephone No. : 9810077977  
011-24651101, 24690707  
Fax No. 011-24635243

Place : New Delhi  
Encl. : as above

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